

bers also came and saw me about it. This is about the 'Bandh' that is continuing where the Government itself is participating and stopping the air-lines, trains, post offices and other things. (*Interruption*) Now, about discussion, I cannot say anything because the Business Advisory Committee has to meet and go into both the demands. Therefore, when the Business Advisory Committee meet they will consider it. After all, it is the Business Advisory Committee and the Government who will have to take a decision. Yesterday some information was given but immediately Members wanted to express their opinion that Government can give better information. In view of the serious thing that is happening any information that can be given any time would be welcome and hon. Members would like to know what is happening and that is the position there. (*Interruption*) Now, Papers Laid on the Table.

SHRI S. M. BANERJEE : *rose*—

MR. SPEAKER ; Not now; he may please write to me.

12-2 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE COMMITTEE ON
 UNTOUCHABILITY

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (Dr. (SHRIMATI) PHULREN GUHA) : Sir, I beg to lay on the Table a copy of the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Parts I—V) along with connected documents. [*Placed in Library. See No. LT-668/69*]

NOTIFICATION UNDER ESSENTIAL
 COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 765 (English version) and G.S.R. 766 (Hindi version) published in Gazette of India dated

the 6th March, 1969, under section 12A of the Essential Commodities Act, 1955.
 [*Placed in Library. See No. LT—669/69*]

12-03 hrs.

STATEMENT RE. STRIKE BY DOCTORS
 OF DELHI HOSPITALS

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Mr. Speaker, Sir, Hon. Members are aware that both the Government of India and the Delhi Administration have gone to the farthest extent of holding out assurance to the striking junior doctors for redressal of their just grievances and have refrained from taking any action so far in the hope that the doctors would realise their responsibility to the public and would not prolong the suffering of the people any more. The Members of the Action Committee first met Shri Vijay Kumar Malhotra and later were with me yesterday evening and after discussion for one and a half hours, with the consent of both of us, an understanding was reached to the following effect:—

- "1. Doctors would resume work.
2. The Delhi Administration would allow Dr. Bhatnagar and Dr. Mishra to withdraw their resignations and would institute an enquiry into the charges against them. During the period of the enquiry, both the doctors would be suspended. The three doctors of Willingdon Hospital, viz., Dr. Geol, Dr. Sethi and Dr. Sharma, would be treated on similar lines. In respect of the rest of their demands, it was agreed that final decisions would be taken in two months by Government of India."

Hon. Members will please see from the terms of the understanding that we have done